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84315/05
14.7.05. Heard Sh. B.B. Tewari, counsel for the
applicant. Issue notices to the respondent
returnable within four weeks. Rejoinder
if any may be filed within two weeks.
Whereas Shri R.K. Choubey, Asst. accepts
notices on behalf of the other respondent
therefore, no separate notices are required
to be issued to them. List it for admission
to be issued to them. List it for admission
Completion of pleadings before the
Registration on 19.8.05.
Registration on 19.8.05.

(S. Srivastava) M(5) (D.R.Tewari) M(4)

2/19.8.05 Shrii B.B. Tiwary for the applicant.
Shrii R.K. Chouhan ASC for the respondent

W.S. still not filed. List it on
28.9.05 for completion of pleading.

Quesaw
(B. B. Singh) / Regr.

3/28.9.05

Both sides counsel present. Written statement filed on 26.9.05. Copy of written statement has been received by the counsel for the applicant today itself. List it on 7.10.05 for filing rejoinder, if any and completion of pleadings.

[Basant B. Singh]
Registrar

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4/7.10.05

Shri B.B. Tiwary, counsel for the applicant is present. None for the respondents. Written statement has already been filed on 26.9.05. Counsel for the applicant states that he is not interested in filing rejoinder. Hence, pleadings are complete. List it before the Hon'ble Bench on 25.10.05 for admission on notice.


[Basant B. Singh]
Registrar

srk.

5/25.10.2005 Shri B.B.Tiwary, Counsel for applicant

None for the respondents

List this case on 28.10.2005 for hearing on admission.


(S. Srivastava)/M(J)

sk

6/28.10.2005 Shri B.B.Tiwary, Advocate for applicant

Shri R.K.Choubey, Additional Standing Counsel
for respondents.

Heard the counsel for the parties.

Order pronounced in Court through dictation.

Order typed in separate sheet.

sk


(S. Srivastava)/M(J)